

(b) and (c) The number of persons enrolled in the Armed Forces during the last three years on the basis of fake certificates, which have come to the notice of Government, are indicated below:—

	1979	1980	1981
Army	80	21	8
Navy	1	Nil	Nil
Air Force	1	2	Nil

Sick industries

1735. SHRI G. C. BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) what are the reasons for which Government have changed the policy of not returning sick industries to its owners after they are taken over; and

(b) whether this change is likely to perpetuate malpractices by unscrupulous industrialists and entail loss of public money?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Government will consider de-notification of only such taken-over units which cannot be revived and made viable within a reasonable period of time, through any of the available alternatives. Continued management of such units under the provisions of the Industries (Development and Regulation) Act, 1951 will not be considered to be in public interest.

(b) After a unit has been de-notified, the banks and financial institutions will deal with it in accordance with the normal banking procedures.

Issuing of licences to fictitious companies

1736. SHRI DIPENDRA BHUSAN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that licences were issued to eight 1507 RSD—5.

firms viz., the M/s. Sonai Engineering Industry, (2) M/s. Ramnagar Steel Industries, Ramnagar, Silchar, (3) M/s. Metal Crops Industries, Mashimpur Road, Silchar, (4) M/s. Cachar Udyog, Mohorpur, Silchar, (5) M/s. Sankar Fabrications Works, Tarapur, Silchar, (6) M/s. A. D. Industries, Rongpur, Silchar, (7) M/s. Eastern Industries, Netaji Subhash Avenue, Silchar and (8) M/s. Metal Sheet Enterprise, Ghoongur, Silchar, which are neither in existence nor owned by genuine businessmen;

(b) if so, under what circumstances and in whose name licences were issued by Government to these fictitious companies; and

(c) whether Government are taking steps to cancel the above licences and proceed against the culprits who are involved in this racket?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) No Letter of Intent or Industrial Licence has been issued to any of these firms under the provisions of the Industries (Development and Regulation) Act, 1951

(b) and (c) Do not raise.

Industrial growth in West Bengal

1737. SHRI DIPENDRABHUSAN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Finance Minister of West Bengal discussed with him in New Delhi on July 26, 1981, the problems hampering industrial growth in West Bengal; and

(b) if so, what steps have been taken for the setting up of the twin 7 APA and Ampicillin Plants within the framework of the Bengal Immunity Unit?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) No, Sir.

(b) Does not arise. However, an application submitted in June 1981 by